



**The Chhattisgarh Adhyaksha Tatha Upadhyaksha, Neta Pratipaksha (Vetan
Tatha Bhatta) (Sanshodhan) Adhiniyam, 2002**

Act 18 of 2002

Keyword(s):

Salary, Pension, Allowances, MLA

Amendments appended: 17 of 2004, 11 of 2022

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रायपुर, दिनांक 23 अप्रैल 2002

क्रमांक 3105/21-अ/प्राक्षणा-01. -- भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसंधान में, छत्तीसगढ़ विधान सभा अध्यक्ष तथा उपाध्यक्ष (वेतन तथा भत्ता) अधिनियम, 2002 (क्र. 18 सन् 2002) का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्वारा प्रकाशित किया जाता है.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
आई. एस. उबोवेजा, उप-सचिव.

CHHATTISGARH ACT
(No.18 of 2002)

THE CHHATTISGARH ADHYAKSHA TATHA UPADHYAKSHA (VETAN
TATHA BHATTA) (SANSHODHAN) ACT, 2002

An Act further to amend the Chhattisgarh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 27 of 1972).

Be it enacted by the Chhattisgarh Legislature in the Fifty-third Year of the Republic of India as follows :—

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|----|------|---|-------------------------------|
| 1. | (i) | This Act may be called the Chhattisgarh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) (Sanshodhan) Adhiniyam, 2002 (No. 18 of 2002). | Short title and Commencement. |
| | (ii) | It shall come into force from the date of its publication in the Gazette. | |
| 2. | | In Section 4 of the Chhattisgarh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) (Sanshodhan) Adhiniyam, 1972 (No. 27 of 1972) (hereinafter referred to a Principal Act) :— | Amendment of Section 4. |
| | (1) | In sub-section (1) of Section 4, after words "of a furnished", the words "office cum" shall be substituted. | |
| | (2) | Explanation after sub-section (1) of Section 4 shall be omitted. | |
| | (3) | Sub-Section (4) of Section 4 of the Principal Act shall be omitted. | |
| | (4) | In sub-section (5) of Section 4 of the Principal Act after the words "repairs and maintenance" the words "and furnishing" shall be added. | |
| | (5) | After sub-section (5) of the Principal Act, the following explanation shall be inserted, namely :— | |
| | | Explanation :— For the purposes of this Section "residence" includes the staff quarters and other building appurtenant thereto and the garden thereof and "maintenance" in relation to a residence includes the payment of local rates and taxes and the provision of electricity and water. | |

CHHATTISGARH ACT
(No. 17 of 2004)

THE CHHATTISGARH ADHYAKSHA TATHA UPADHYAKSHA, NETA PRATIPAKSHA
VETAN TATHA BHATTA VIDHI SANSHODHAN ADHINIYAM, 2004.

An Act further to amend the Chhattisgarh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972, The Chhattisgarh Vidhan Mandal Neta Pratipaksha (Vetan Tatha Bhatta) Adhiniyam, 1980.

Be it enacted by the Chhattisgarh Legislative in the Fifty-Fifth year of the Republic of India as follows :-

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|----|--|-------------------------------|
| 1. | <p>(1) This Act may be called the Chhattisgarh Adhyaksha Tatha Upadhyaksha, Neta Pratipaksha Vetan Bhatta Vidhi Sanshodhan Adhiniyam, 2004.</p> <p>(2) It shall come into force from the date of its publication in the Gazette.</p> <p>Part-I Amendment to the Chhattisgarh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 27 of 1972).</p> | Short title and Commencement. |
| 2. | <p>In Section 3 of the Chhattisgarh Adhyaksha Tatha Upadhyaksha (Vetan Tatha Bhatta) Adhiniyam, 1972 (No. 27 of 1972),-</p> <p>(i) In sub-section (2) for the words "Three Thousand" the words "Five Thousand" shall be substituted, and</p> <p>(ii) In sub-section (3) for the words "Six Hundred" the words "Seven Hundred Sixty Seven" and for the words "Five Hundred" the words "Seven Hundred Fifty" shall be substituted.</p> <p>Part-II Amendment to the Chhattisgarh Vidhan Mandal Neta Pratipaksha (Vetan Tatha Bhatta) Adhiniyam, 1980 (No. 8 of 1980).</p> | Amendment of Section 3. |
| 3. | <p>In Section 4 of the Chhattisgarh Vidhan Mandal Neta Pratipaksha (Vetan Tatha Bhatta) Adhiniyam, 1980,-</p> <p>(i) In sub-section (2) for the words "Three Thousand" the words "Five Thousand" shall be substituted, and</p> <p>(ii) In sub-section (3) for the words "Six Hundred" the words "Seven Hundred Sixty Seven" shall be substituted.</p> | Amendment of Section 4. |

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 569]

रायपुर, सोमवार, दिनांक 12 सितम्बर 2022 — भाद्रपद 21, शक 1944

विधि और विधायी कार्य विभाग
मंत्रालय, महानदी भवन, नवा रायपुर अटल नगर

अटल नगर, दिनांक 12 सितम्बर 2022

क्रमांक 10026/डी. 93/21-अ/प्रारू./छ. ग./22. — छत्तीसगढ़ विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 23-08-2022 को राज्यपाल की अनुमति प्राप्त हो चुकी है, एतद्द्वारा सर्वसाधारण की जानकारी के लिए प्रकाशित किया जाता है.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
उमेश कुमार काटिया, अतिरिक्त सचिव.

छत्तीसगढ़ अधिनियम

(क्रमांक 11 सन् 2022)

**छत्तीसगढ़ अध्यक्ष तथा उपाध्यक्ष (वेतन तथा भत्ता) (संशोधन)
अधिनियम, 2022.**

छत्तीसगढ़ अध्यक्ष तथा उपाध्यक्ष (वेतन तथा भत्ता) अधिनियम, 1972 (क्र. 27 सन् 1972) को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के तिहत्तरवें वर्ष में छत्तीसगढ़ विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

- संक्षिप्त नाम तथा प्रारंभ. 1. (1) यह अधिनियम छत्तीसगढ़ अध्यक्ष तथा उपाध्यक्ष (वेतन तथा भत्ता) (संशोधन) अधिनियम, 2022 कहलाएगा.
- (2) यह राजपत्र में इसके प्रकाशन की तारीख को प्रवृत्त होगा.
- अनुसूची का संशोधन. 2. छत्तीसगढ़ अध्यक्ष तथा उपाध्यक्ष (वेतन तथा भत्ता) अधिनियम, 1972 (क्र. 27 सन् 1972) की विद्यमान अनुसूची के स्थान पर, निम्नलिखित अनुसूची प्रतिस्थापित किया जाये, अर्थात्:-

“अनुसूची

[धारा 1-क(क) देखें]

अध्यक्ष

धारा	वेतन/भत्तों का विवरण	राशि
(1)	(2)	(3)
धारा 2	अध्यक्ष का वेतन	रूपये 47,000 प्रतिमास
धारा 3(2)	अध्यक्ष को निर्वाचन क्षेत्र भत्ता	रूपये 73,000 प्रतिमास
धारा 3(3)	अध्यक्ष को दैनिक भत्ता	रूपये 2,500 प्रतिदिन

उपाध्यक्ष

धारा	वेतन/भत्तों का विवरण	राशि
(1)	(2)	(3)
धारा 2	उपाध्यक्ष का वेतन	रूपये 35,000 प्रतिमास
धारा 3(2)	उपाध्यक्ष को निर्वाचन क्षेत्र भत्ता	रूपये 70,000 प्रतिमास
धारा 3(3)	उपाध्यक्ष को दैनिक भत्ता	रूपये 2,500 प्रतिदिन”

अटल नगर, दिनांक 12 सितम्बर 2022

क्रमांक 10026/डी. 93/21-अ/प्रारू./छ. ग./22. — भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में इस विभाग की समसंख्यक अधिनियम दिनांक 12-09-2022 का अंग्रेजी अनुवाद राज्यपाल के प्राधिकार से एतद्द्वारा प्रकाशित किया जाता है.

छत्तीसगढ़ के राज्यपाल के नाम से तथा आदेशानुसार,
उमेश कुमार काटिया, अतिरिक्त सचिव.

CHHATTISGARH ACT

(No. 11 of 2022)

**THE CHHATTISGARH ADHYAKSHATATHA UPADHYAKSHA
(VETAN TATHA BHATTA) (SANSHODHAN) ADHINIYAM, 2022.****An Act further to amend the Chhattisgarh Adhyaksha तथा upadhyaksha
(Vetan तथा Bhatta) Adhiniyam, 1972 (No. 27 of 1972).**

Be it enacted by the Chhattisgarh Legislature in the Seventy-third Year of the Republic of India, as follows :-

1. (1) This Act may be called the Chhattisgarh Adhyaksha तथा Upadhyaksha (Vetan तथा Bhatta) (Sanshodhan) Adhiniyam, 2022. **Short title and commencement.**
- (2) It shall Come into force on the date of its publication in the Official Gazette.
2. For the existing Schedule of the Chhattisgarh Adhyaksha तथा Upadhyaksha (Vetan तथा Bhatta) Adhiniyam, 1972 (No. 27 of 1972), the following Schedule shall be substituted, namely:- **Amendment of Schedule.**

“SCHEDULE
[see Section 1-A (a)]

SPEAKER

Section	Pay/Allowance Particular	Amount
(1)	(2)	(3)
Section 2	Salary of Speaker	Rupees 47,000 per mensem
Section 3(2)	Constituency allowance to the Speaker	Rupees 73,000 per mensem
Section 3(3)	Daily allowance to the Speaker	Rupees 2,500 per day

DEPUTY SPEAKER

Section	Pay/Allowance Particular	Amount
(1)	(2)	(3)
Section 2	Salary of Deputy Speaker	Rupees 35,000 per mensem
Section 3(2)	Constituency allowance to the Deputy Speaker	Rupees 70,000 per mensem
Section 3(3)	Daily allowance to the Deputy Speaker	Rupees 2,500 per day”